

ITEM NO.60

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 17174/2015
(Arising out of impugned final judgment and order dated 07/04/2015
in SA No. 288/2015 passed by the High Court of Judicature at
Allahabad)

MUSAMMAT GOMATI DEVI

Petitioner(s)

VERSUS

RAM DARAS AND ORS.

Respondent(s)

(with interim relief and office report)

Date : 04/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Devvrat, Adv.

For Respondent(s) Mr. Pramod Swarup, Sr. Adv.

Mr. Lokendra Kumar, Adv.

Mr. Arun Kr. Singh, Adv.

Ms. Sushma Verma, Adv.

Mr. Nischal Kumar Neeraj, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

Hearing expedited.

Rejoinder Affidavit, if any, be filed within four
weeks.

(Rajni Mukhi)

(Saroj Gaur)

SR. P.A. COURT MASTER